

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 725

FIR No. 249/2018

PS : Ranhola

U/S: 323/341/324/326/506/34 IPC

State Vs. Salim Ali

02.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for the applicant/accused despite repeated calls since morning.

I have observed that repeatedly none is appearing on behalf of applicant / accused after 18.03.2020. Initially, application for anticipatory bail was filed and vide order dated 05.03.2020, Ld ASJ observed that no ground made for anticipatory protection to the applicant / accused. Vide said order, SHO, PS Ranhola and ACP Sub-Division, Nangloi were directed to furnish the report regarding the negligence in the investigation in the present case. Pursuant to the order, report was filed by ACP on 17.03.2020.

As none appeared for the applicant/accused and in view of observations dated 05.03.2020, it appears that the applicant / accused does not have to say anything else. Therefore, the application for anticipatory bail accordingly dismissed. SHO, PS Ranhola is directed to personally monitor the present case and file the charge-sheet before the concerned court as early as possible in accordance with law. A copy of order be sent to the SHO, PS Ranhola for compliance.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.78/2020
P.S. Ranhola
State Vs. Kuldeep
U/s 364A/34 IPC

02.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Nagendra Singh, counsel for the applicant/accused.
IO SI Prem Yadav is present.

Reply to the bail application filed by the IO perused. I have also gone through the charge sheet brought by the IO.

At the request of counsel for applicant/accused, bail application is adjourned.

Be listed on 04.08.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1249

FIR No. 600/2020

PS : Ranhola

U/S: 308 IPC

State Vs. Rahul Kumar

02.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Shiv Sahay, Ld. Counsel for applicant/accused.

IO/ASI Banwari Lal present.

Reply filed be taken on record.

Arguments heard.

IO is directed to furnish the MLC of the victim positively on next date of hearing.

At request, put up for consideration on 10.07.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
02.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.90/2020
P.S. Hari Nagar
State Vs. Ajay Arora
U/s 364A/392/34 IPC

02.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Ayub Ahmed Qureshi, counsel for the applicant/accused.

Arguments heard. Reply to the bail application filed by the IO SI Jhabbu Ram perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.0602/2020
P.S. Ranhola
State Vs. Ramu Yadav
U/s 307/34 IPC

02.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. S. A. Rajput, counsel for the applicant/accused.

Arguments heard. Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
02.07.2020